# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

# LOK SABHA

### **UNSTARRED QUESTION NO. 2943**

TO BE ANSWERED ON 04.01.2018

### e-Panchayat Mission Mode Project

### **2943.** SHRI GEORGE BAKER:

#### SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the steps taken by the Government under e-Panchayat Mission Mode Project for the computerization at gram panchayat level;
- (b) the number of Panchayats that became e-Panchayats under the Mission across the country so far, State/UT-wise;
- (c) the details of the funds sanctioned, allocated and utilized under this Mission during the last three years and the current year, State/UT-wise;
- (d) the details of the targets set and achievements made under this Mission during the above said period along with its results, State/UT-wise;
- (e) whether the Government is planning to link Panchayats with the Private Firms across the country and if so, the details thereof and the reasons therefor; and
- (f) whether the Government has proposed any framework for providing effective use of technology at Panchayat level including targeted training modules for rural citizens and if so, the details thereof, State/UT-wise including Gujarat?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA)

- (a) The Ministry of Panchayati Raj (MoPR) is implementing e-Panchayat Mission Mode Project (MMP) that seeks to transform the functioning of all the Panchayati Raj Institutions (PRIs) by making them more transparent, accountable and effective as organs of decentralized self-governing institutions. Under e-Panchayat MMP, a suite of Core Common Applications has been developed to address various aspects of Panchayats' functioning including planning, budgeting, implementation, accounting, monitoring, social audit and delivery of citizen services like issue of certificates, licences etc. Together these applications constitute the Panchayat Enterprise Suite (PES).
- (b) to (d) The aim of the MMP is to automate the internal functioning and e-enable the service delivery across all the nearly 2.5 lakh panchayats. The level of adoption of various PES Applications at panchayat level varies across States/UTs due to differentials in the preparedness of panchayats for e-enablement. Besides, some States have also developed their own State-specific

applications for similar purpose. The State/UT-wise adoption of the PES applications is at **Annexure-I**.

Funds are not released to States/UTs directly under the e-Panchayat MMP. However, under the erstwhile scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA), all States/UTs were permitted to build their State-specific requirements for e-enablement of Panchayats including purchase of computers during 2013-14 and 2014-15. From 2015-16 onwards support for Capacity Building including e-enablement were given to the States under RGPSA/CB-PSA (Capacity Building — Panchayat Sashaktikaran Abhiyan). The details of funds sanctioned, released and utilized by the States during the last three years for e-enablement, including procurement of computers, are given in **Annexure-II**. Besides, under Fourteenth Finance Commission guidelines, a provision has been made for Gram Panchayats to use upto 10% of the funds available for purchase of computers, internet connectivity etc.

- (e) Ministry of Electronics and Information Technology (MeitY) has been implementing the Common Service Centre (CSC) scheme which envisages setting up of at least one CSC at each Gram Panchayat (GP) level to cover all the 2.5 lakhs GPs across the country. These CSC centres are operated by Village Level Entrepreneurs.
- (f) Under the National Capacity Building Framework (NCBF) 2014, for PRIs developed by MoPR, due emphasis has been given to the usage of information technology for expanding the outreach and enhancing the quality of the various capacity building initiatives. This framework is recommendatory in nature and all States, including Gujarat, are expected to examine this framework in their context and design their capacity building programmes as per their State-specific needs. MoPR also provides faculty support to States/UTs to build Master Trainers on the usage of PES applications. A cascading mode of training (Training of the Trainers) has been adopted to ensure that trainings reach till grass-root level. Ministry of Electronics and Information Technology (MeitY) has also been implementing the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) to impart digital literacy in rural India by covering six crore rural households (one person per household). Further, Department of Telecommunications (DoT) has been implementing the BharatNet project to connect all Gram Panchayats in the country.

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Annexure referred to in reply to part (a), b) & (d) of the Lok Sabha Unstarred Question No.2943 answered on 04.01.2018 regarding e-Panchayat Mission Mode Project.

### State/UT-wise Adoption of the PES applications

Name of Application	In use by States/UTs
PRIASoft	Andhra Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
PlanPlus	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand and Uttar Pradesh.
National Panchayat Portal	Andhra Pradesh, Assam, Bihar, Chhattisgarh, Dadra and Nagar Haveli, Daman and Diu, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Manipur, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Telangana, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
Local Government Directory	All States/UTs.
ActionSoft	Andhra Pradesh, Himachal Pradesh, Jharkhand, Tripura, Sikkim, Uttar Pradesh, Odisha, Puducherry
National Asset Directory	A&N Islands, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal.
AreaProfiler	Andaman and Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Dadra and Nagar Haveli, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
ServicePlus	Chhattisgarh, Jharkhand, Maharashtra, Manipur

### KEY:

- 1. PRIASoft = States entering vouchers online for FY 2016-17.
- 2. PlanPlus = States uploading approved Annual Action Plans for FY 2016-17.
- 3. National Panchayat Portal = States where the dynamic websites have been created for Panchayats (on State's request).
- 4. Local Government Directory = States where unique codes have been defined for Panchayats (or equivalent Rural Local Bodies) and Urban local bodies
- 5. ActionSoft = States where financial/physical progress of works undertaken during 2016-17 is being captured by Panchayats is being captured.
- 6. National Asset Directory = States where Panchayats are putting details of their Assets in public domain.
- 7. AreaProfiler = States where some local profile (election details, demographic data, family register, etc) is being put in public domain.
- 8. ServicePlus = States where ServicePlus is being used to deliver services through Panchayats.

# Annexure-II

# Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No.2943 answered on 04.01.2018 regarding e-Panchayat Mission Mode Project.

# State/UT-wise amount sanctioned/released and expenditure (as per available information) under e-enablement component

(Rs. in crore)

S. No.	State		2014-15		2015-16			2016-17			2017-18	
		Sanctioned	*Released	Expenditure**	Sanctioned	*Released	Expenditure**	Sanctioned	*Released	Expenditure**	Sanctioned	*Released
	Andhra Pradesh	6.53	24.19	NA	0.76	12.50	0.50	12.89	91.61	12.59	10.55	81.35
2	Assam	4.40	26.04	1.14	1.26	17.08	0.37	1.20	49.08	2.02	3.00	9.58
	Arunachal Pradesh	0.00	7.72	NA	0.07	0.00	0.00	0.00	0.59	NA		3.59
4	Bihar	7.32	63.67	NA	0.00	0.00	0.00	0.00	0.00	0.00	-	-
5	Chhattisgarh	8.00	11.40	NA	2.96	14.64	1.49	2.29	42.62	1.13	0.13	33.21
6	Chandigarh	0.00	0.00	0.00	0.00	0.29	NA	0.00	0.00	0.00	-	-
7	Daman &	0.18	1.51	NA	0.00	0.00	0.00	0.00	0.00	0.00	-	-
-	Dadra & Nagar Haveli	0.14	1.09	NA	0.00	0.00	0.00	0.00	0.00	0.00	-	-
9	Goa	0.00	0.00	0.00	0.33	1.06	NA	0.01	1.38	NA	0.03	0.21
10	Gujarat	4.31	1.06	0.05	3.25	0.00	0.00	4.82	33.38	NA	-	-
11	Haryana	3.68	18.78	0.00	0.00	0.00	0.00	1.40	11.37	NA	1.90	10.55
12	Himacha1	7.64	15.26	2.87	0.51	2.48	NA	0.40	1.40	NA	-	-
13	Jammu &	6.19	8.58	NA	1.50	0.00	0.17	0.00	0.00	0.00	-	-
14	Jharkhand	0.00	16.20	4.00	2.05	9.49	NA	2.09	20.90	0.72	2.12	30.16
15	Karnataka	2.52	46.80	0.86	1.37	32.71	1.37	1.32	15.08	NA	1.33	18.40
16	Kerala	9.78	14.49	NA	0.00	0.00	0.00	0.00	8.55	NA	0	23.26
17	Lakshadweep	0.00	0.00	0.00	0.06	1.65	NA	0.00	0.00	0.00	-	-

18	Maharashtra	0.00	34.76	NA	0.00	4.50	NA	3.06	21.17	NA	8.31	25.80
19	Madhya	0.00	37.46	NA	0.00	10.80	NA	0.00	55.45	NA	1.85	30.25
20	Manipur	0.00	5.42	NA	0.26	5.40	0.17	0.18	9.82	NA	0.29	3.27
21	Mizoram	0.48	2.48	NA	0.00	0.00	0.00	0.00	9.22	NA	0.50	10.13
22	Odisha	5.61	32.92	5.45	0.88	0.00	8.41	1.12	24.54	0.13	1.12	32.89
23	Punjab	0.40	0.00	0.00	0.00	2.69	NA	0.94	11.00	0.94	0.95	8.26
24	Rajasthan	0.00	11.56	0.00	0.00	4.48	NA	3.54	22.27	NA	3.52	8.22
25	Sikkim	0.70	6.85	0.32	0.28	1.26	NA	0.31	2.33	0.16	0.38	5.35
26	Tamil Nadu	0.00	20.16	0.00	0.00	8.96	0.25	0.61	27.32	0.61	0.15	26.72
27	Telangana	8.22	29.94	2.13	0.00	13.13	0.00	0.00	43.38	NA	5.42	16.84
28	Tripura	0.08	2.36	NA	0.00	1.35	0.00	0.00	8.30	NA	-	1.21
29	Uttar Pradesh	40.00	0.00	0.00	0.00	11.00	5.58	0.00	39.87	0.70	6.09	52.57
30	Uttarakhand	4.00	13.04	NA	3.64	3.09	3.36	0.62	13.21	NA	-	7.82
31	West Bengal	2.03	27.71	NA	0.89	9.91	1.83	0.91	21.86	NA	1.00	20.66
32	Andaman	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.17	NA	0	6.75
	Total	122.21	481.45	16.81	20.07	168.47	23.50	37.71	585.87	19.00	48.64	467.20

<sup>\*</sup> Released amount indicate total released under RGPSA/CB-PSA including E-enablement.

(0)In sanction column shows no sanction under e-enablement component.

(-) The proposal in respect of these States has not been considered so far the FY 2017-18

NA: Information not available (expenditure not submitted)

<sup>\*\*</sup> Expenditure in respect of E-enablement component has not been reported by some States